



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 30<sup>th</sup> May, 2019

SRO; 390 Whereas, on 10.07.2015 a Police Party of SOG, Jammu headed by PSI Ajay Kumar was conducting patrolling duty in the area of Bus Stand, Jammu and while conducting Patrolling at about 22:25 Hours, when the Police Party reached at K.C Chowk, BC Road, Jammu they found two unknown persons carrying a bag each, who on seeing the Police Party tried to escape from there. The Police Party tactfully apprehended them who disclosed their names as Abdul Rashid S/o Mohammad Shaban R/O Satkipura, Tehsil Bijbehara, District Anantnag and Abdul Gani Sheikh S/O Ghulam Qadir R/O Gundow, Tehsil Gundoh, District Doda and on conducting their personal search a black coloured bag on which "AIR PASSAGE" was written in English containing 250 Indian Currency Notes of 1000/1000 denomination was recovered from the possession of Abdul Rashid and a white coloured bag on which "WEST LOOK" was written in English containing 100 Indian Currency Notes of 500/500 denomination was recovered from the possession of Abdul Gani. On being asked they disclosed that all the said Indian Currency Notes i.e of Rs. 1000/- and Rs. 500/ are fake and they have bought it from Kolkata (W.B); and

2. Whereas, a case FIR No. 29/2015 U/S 489-B/489-C/RPC was registered in Police Station, Bus Stand, Jammu and investigation taken up; and

3. Whereas, during the course of investigation site plan was prepared, and statements of witnesses were recorded under section 161,164-A and placed on file. During further investigation, the seized currency was sent for FSL examination and opinion thereon was obtained and placed on record. The opinion received revealed that the seized currency is made of high quality fake notes;and

4. Whereas, during the course of further investigation, the accused duo disclosed the name of other three persons namely 1.Maid-ul-Islam S/O Abdul Zabbar R/O Lusurdi Tola, Mahabbatpur Kaliachak Malda, West Bengal 2. Mohd Iqbal S/O Mohd Sharief R/O Gurakhar, Tehsil Gundho, District Doda and 3. Mushtaq Ahmad R/O Janglat Colony, Anantnag who

have been party to the said crime. They further revealed that Mohammad Iqbal had deputed them to West Bengal and had provided them some money alongwith his own ATM card with the directions to meet Maid-ul-Islam in West Bengal and collect fake currency notes and that if additional is required, the same can be withdrawn from the said ATM Card which was recovered from the possession of accused Abdul Gani. On this both the accused went to West Bengal and collected fake currency from Maid-ul-Islam as per the directions of Mohd Iqbal. Accordingly accused namely Mohd Iqbal S/o Mohd Sharief R/o Gurakhar, Tehsil Gundoh, District Doda was arrested in the case who revealed his link with above mentioned three accused persons and that he has given his ATM card to accused Abdul Gani Sheikh for withdrawal of money if needed for the purchase of fake currency.

5. Further investigation conducted revealed that the accused namely Abdul Gani Sheikh S/o Ghulam Qadir R/o Gundoh-C Tehsil Gandoh District Doda (b) Abdul Rashid S/O Mohd Shahban R/o Satkipura Tehsil Bijbehara, District Anantnag (c) Mohd Iqbal S/o Mohd Sharief R/o Gurakhar, Tehsil Gandho district Doda have liaised with one Maid-ul-Islam S/o Abdul Zabbar R/o Lusurdi Tola, Mahabbatpur Kaliachak Malda, West Bengal and Mushtaq Ahmed R/o Junglat Colony, Anantnag in bringing FICN to the state and are involved in deferring/weakening the Indian economy. That the name of accused Mushtaq Ahmad R/o Janglat Colony, Anantnag was dropped from the list of accused as no such person with such name and address existed in District Anantnag as was verified from the concerned Police Station and the Report/documents obtained were made part of the CD file. During the course of investigation, Questionnaires were served to all the three arrested accused persons who didn't bother to reply till date; and

5. Whereas, Investigation conducted prima facie established the commission of offences punishable u/s 489-B/489-C RPC 15 (1) (III-a)/RW 16/17 of ULAP Act against two accused persons namely (1) Abdul Gani Sheikh S/o Ghulam Qadir R/o Gundoo-C Tehsil Gundoh, District Doda (2) Abdul Rashid S/o Mohd Shahban R/o Satkipura Tehsil Bijbehara, District Anantnag and offence u/s 109 RPC has been proved against the accused persons namely (3) Mohd Iqbal S/o Mohd Sharief R/o Gurakhar, Tehsil Gandho, District Doda and (4) Miad-ul-Islam S/o Abdul Zabbar R/o Lusurdi Tola, Mahabbatpur Kaliachak Malda, West Bengal. That the accused No. 4 is absconding as he could not be traced in West Bengal and against whom proceedings u/s 512 have been initiated; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Abdul Gani Sheikh S/o Ghulam Qadir R/o Gandoo-C, Tehsil Gandho, District Doda and Abdul Rashid S/o Mohd Shaban R/o Satkipura Tehsil Bijbehara, District Anantnag for the commission of offences punishable U/S 15(1)a (111-a) r/w 16/17(b) of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.29/2015 of P/S Bus Stand, Jammu.

By order of the Government of Jammu & Kashmir.

Sd/-

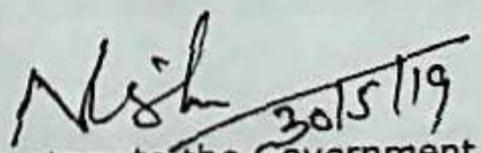
Principal Secretary to the Government  
Home Department

Dated: 30.05.2019

No. Home/Pros/47/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-07/J/2017/46193 dated 29/06/2018 and No.Legal/San-07/J/2017/5221 dated 21.01.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department